NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

16. C.P. (IB)/1066(MB)2020

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.09.2022**

Name of the Party: Modern Stage Services Private Limited
Vs.
Percept Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Varuna Juneja, Ld. Counsel for the Operational Creditor present. Ms. Kinjal, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor is directed to pay an amount of Rs. 5.00 lakh to the Financial Creditor within four weeks, if fails, the Company Petition can be admitted as per Law.
3. Post this matter for further consideration on **07.11.2022**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/